

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01470/2017
Chandigarh, this the 12th day of December, 2017

...
CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

G.S. Azad S/o Phuman Singh (Group-B) Ex. Asstt. Divisional Accounts Officer aged 76 years R/o Mandir Street Azad Nagar Firozpur.

....Applicant

(Present: Mr. Karnail Singh, Advocate)

VERSUS

1. Union of India through Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. UPSC, Dholpur House, Shahjahan Road, New Delhi.

....Respondents

ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)

1. The main contention of learned counsel, at this stage, is that although the applicant has moved a detailed representation dated 04.11.2017 (Annexure A-10), for redressal of his grievance, but no decision has yet been taken, by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record with his valuable assistance and without expressing any opinion on merits, lest it may prejudice the case of the either party, the Original Application (O.A.) is disposed of with a direction to the Competent Authority amongst the respondents, to sympathetically consider and decide the indicated representation, by passing a speaking order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

(JUSTICE M.S. SULLAR)
MEMBER (J)
Dated: 12.12.2017

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